

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **10.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Central Bank of India
Vs
Vimal Joseph Raj

MAIN PETITION NUMBER : CP(IB)/135(CHE)2021

(IA/MA) APPLICATION NUMBERS

IA(IBC)/549(CHE)2024

ORDER

Present: Ld. Counsel Shri. B Raghavulu Naidu for the Petitioner.

Ld. Counsel Shri. M L Ganesh for the Applicant.

Ld. Counsel Shri. T K Bhaskar for the Respondent / Personal
Guarantor.

Pleadings in the petition and the application already are complete.

Report of IRP is also available recommending initiation of IRP against
the personal guarantor.

The IA moved relates to impleadment of the Applicant in the petition.

Ld. Counsel for the Applicant is directed to show the case laws as to the
maintainability of the application.

List the petition for hearing on **13.06.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)